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Thursday, August 05, 2021
Sravana 14, 1943 (Saka)

LOK SABHA DEBATES
(English Version)

Sixth Session
(Seventeenth Lok Sabha)



(Vol. XIII contains Nos. 11 to 17)

LOK SABHA SECRETARIAT
NEW DELHI

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C O N T E N T S

**Seventeenth Series, Vol. XIII, Sixth Session, 2021/1943 (Saka)
No. 13, Thursday, August 05, 2021/Sravana 14, 1943 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
FELICITATIONS BY THE SPEAKER	11
Congratulations to Men's Hockey Team, Ms. Lovlina Borgohain and other women players on Winning Medals in Tokyo Olympics	
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 241 to 252	13-27
WRITTEN ANSWERS TO QUESTIONS	27
Starred Question Nos. 253 to 260	
Unstarred Question Nos. 2761 to 2990	

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	30-36
COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE	
5 th Report	37
COMMITTEE ON ESTIMATES	
11 th Report	37
COMMITTEE ON SUBORDINATE LEGISLATION	
12 th to 14 th Reports	38
STANDING COMMITTEE ON INFORMATION TECHNOLOGY	
Statements	39-40
STANDING COMMITTEE ON ENERGY	
18 th to 20 th Reports	41
STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION	
Statements	42-43
STANDING COMMITTEE ON WATER RESOURCES	
12 th Report	43-44
STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS	
Statements	44-45
STANDING COMMITTEE ON RURAL DEVELOPMENT	
16 th to 19 th Reports	46
STATEMENTS BY MINISTERS	47-50
(i) Status of implementation of the recommendations contained in the 10 th Report of the Standing Committee on Water Resources on Demands for Grants (2021- 2022) pertaining to the Department of Water Resources,	

River Development and Ganga Rejuvenation, Ministry of Jal Shakti

Shri Gajendra Singh Shekhawat 47

(ii)(a) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Urban Development on Demands for Grants (2019-2020) pertaining to the Ministry of Housing and Urban Affairs 48

(b) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Urban Development on Demands for Grants (2020-2021) pertaining to the Ministry of Housing and Urban Affairs

Shri Hardeep Singh Puri 48

(iii) Status of implementation of the recommendations contained in the 325th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-2022) pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports

Shri Anurag Singh Thakur 49

(iv) Status of implementation of the recommendations contained in the 300th Report of the Standing Committee on Industry on Demands for Grants (2020-2021) pertaining to the Ministry of Micro, Small and Medium Enterprises

Shri Bhanu Pratap Singh Verma 50

GOVERNMENT BILLS – Introduced

(i) Central Universities (Amendment) Bill, 2021 52-53

(ii) Taxation Laws (Amendment) Bill, 2021 78-80

MATTERS UNDER RULE 377	54-73
(i) Regarding CBI inquiry into alleged kidnapping of a youth in Pali, Rajasthan	
Shri Devaji Patel	54
(ii) Regarding environmental pollution in Jharsuguda district in Bargarh Parliamentary Constituency, Odisha	
Shri Suresh Pujari	55-56
(iii) Regarding damage caused to agricultural produce by heavy rains and flood in Jammu & Kashmir	
Shri Jugal Kishore Sharma	56
(iv) Need to appoint trained technicians for maintenance of water tanks under 'Har Ghar Nal, Har Ghar Jal' Yojana	
Shri Ravindra Kushawaha	57
(v) Need to construct Community Halls named after 'Birsa Munda'	
Shri Parbhubhai Nagarbhai Vasava	58
(vi) Need to promote biogas fuel based public transport system in the country particularly in Bundelkhand region	
Kunwar Pushpendra Singh Chandel	59-60
(vii) Need to set up a Mega Textile Park in Pali District, Rajasthan	
Shri P.P. Chaudhary	61
(viii) Need to set up an AIIMS in Baroda, Gujarat	
Shri Mansukhbhai Dhanjibhai Vasava	62

- (ix) Regarding repair of Badipal dam on Lake Pichola in Udaipur, Rajasthan
Shri Arjunlal Meena 63
- (x) Need to construct Chakia–Bairgania road in Sheohar Parliamentary Constituency, Bihar
Shrimati Rama Devi 64
- (xi) Need to depute Central Armed Police Forces in Darbhanga, Bihar keeping in view the increasing terrorist activities in the region
Shri Gopal Jee Thakur 65
- (xii) Regarding CGHS facilities for serving employees/pensioners of Union Territories
Shri Kuldeep Rai Sharma 66
- (xiii) Regarding inclusion of Malayalam in the list of approved languages
Shri Benny Behanan 67
- (xiv) Need to restore railway services between Mayiladuthurai and Tharangambadi in Tamil Nadu
Shri S. Ramalingam 68
- (xv) Need to take appropriate legislative action to relax the 50 per cent limit of reservation
Shri Arvind Sawant 69
- (xvi) Need to repair approach roads to various railway stations under the control of railways in Gopalganj Parliamentary Constituency, Bihar
Dr. Alok Kumar Suman 70
- (xvii) Need to ensure payment to sugarcane farmers of Balrampur, Uttar Pradesh
Shri Ramshiromani Verma 71
- (xviii) Regarding skill upgradation of Weavers in Medak Parliamentary Constituency

Shri Kotha Prabhakar Reddy 72

- (xix) Need to provide a relief package for people affected due to heavy rains and flood in Maharashtra and help people rebuild their damaged homes under PMAY

Shrimati Navneet Ravi Rana 73

MESSAGES FROM RAJYA SABHA 76
AND
BILL AS PASSED BY RAJYA SABHA

OFFICERS OF LOK SABHA**THE SPEAKER**

Shri Om Birla

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LOK SABHA DEBATES

LOK SABHA

Thursday, August 05, 2021/ Sravana 14, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

FELICITATIONS BY THE SPEAKER

Congratulations to Men's Hockey Team, Ms. Lovlina Borgohain and other women players on Winning Medals in Tokyo Olympics

HON. SPEAKER: I am extremely happy to inform the House that the Indian Hockey Team has won the Bronze Medal for India after a long wait of 41 years. Also Ms. Lovlina Borgohain has won a bronze medal in the Women's Welterweight category of Boxing at the Olympic Games. I, on my behalf and on behalf of the House, extend my heartiest congratulations to the Indian Hockey Team and Ms. Lovlina for this historic success.

India has got an Olympic medal in hockey after more than four decades. Due to this wonderful achievement of Indian Hockey team Captain Manpreet Singh and his fellow players, an atmosphere of gaiety and enthusiasm has been created in the whole country today. The whole country is celebrating this victory. This moment will surely prove to be a milestone for Indian hockey. On behalf of the House, I congratulate all the players of our hockey team.

Hon. Members, I am extremely happy that our daughters have so far won three medals for the country in the Tokyo Olympics. Our women sportspersons have not only brought pride to the country, but have also proved to be a source of inspiration for crores of youth of the world by displaying strong will, dedication and strong intentions. Today this entire House congratulates our daughters, the symbol of women power. Nari Shakti of India has proved her talent in various fields of the country along with sports and has enhanced the country's honor and pride on many occasions. The House also appreciates the talented sportspersons of the country who have excelled in their respective matches. The House congratulates their determination, their spirit and wishes them a bright future.

HON. SPEAKER: Question No. 241 – Shri Vishnu Dutt Sharma.

....(Interruptions)

SHRI ADHIR RANJAN CHOWDHURY (BAHRAMPUR): Sir, one minute. Sir, there are two points. A 9-year-old Dalit girl in the country's capital Delhi has been....*(Interruptions)*

HON. SPEAKER: Now, the Questions Hour.

....(Interruptions)

11.03 hrs

At this stage, Shri Kalyan Banerjee, Shri Gurjeet Singh Aujla, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

11.04 hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 241, Shri Vishnu Datt Sharma.

(Q. 241)

SHRI VISHNU DATT SHARMA: Hon. Speaker, Sir, today is a very historic day.(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Rahul Gandhiji has Commissions for Protection of Child Rights Act*. When he visited...(*Interruptions*)

SHRI VISHNU DATT SHARMA: I would like to tell the hon. Minister about the Ken-Betwa Link project. The hon. Prime Minister of India, Narendra Modiji and the hon. Minister of Jal Shakti Shekhawat ji have fulfilled this dream of Atal ji. My constituency Bundelkhand is reaping its benefits. I would like to know from the hon. Minister what progress has been made in the action-plan in case of displacement arising out of construction of Daudhan dam under Ken-Betwa Link project? What is the likely time-period for completion of the construction work of the said dam? Whether the Government has formulated any action-plan for rehabilitation of the people living in ten villages of Chattarpur district, which are going to be inundated due to construction of the said dam and the canals? I would like to know the details in this regard from the hon. Minister.

*Not recorded.

SHRI GAJENDRA SINGH SHEKHAWAT: Hon. Speaker, Sir, I would like to thank the hon. Member for taking steps towards fulfilling the dream of the late ex-Prime Minister Shri Atal Behari Vajpayee ji about diverting water from surplus basin to the deficit basin by inter-linking the major rivers of the country .Today this dream is on the verge of being realized under the leadership of the hon. Narendra Modi ji.

Hon. Speaker, Sir, a large part of both the states situated between Uttar Pradesh and Madhya Pradesh is known as Bundelkhand(*Interruptions*) Bundelkhand region and drought have become synonymous with each other(*Interruptions*) to provide drinking water to 62 lakh people of Bundelkhand(*Interruptions*) to irrigated two lakh hectares of land as well as water recharge could happen(*Interruptions*) With this goal, the Tripartite Agreement between the two State Governments, Uttar Pradesh and Madhya Pradesh and the Government of India hav been signed on the Good Governance Day for the interlinking of Ken and Betwa rivers.(*Interruptions*) I, from the floor of the House today, would like to congratulate the Hon. Chief Ministers of both the states for this historic decision, which will be a new beginning in the country(*Interruptions*) I want to express my gratitude to them.(*Interruptions*).

Hon. Speaker, Sir, these projects will be completed with an estimated cost of about 44 thousand crore rupees(*Interruptions*) 10 villages of Chhatarpur District will submerge.(*Interruptions*) about 22 hundred crore rupees has been estimated for their rehabilitation in the present DPR....(*Interruptions*) as the cabinet approval for the construction of the project is still pending, it would not be appropriate to comment on rehabilitation process of the families to be displaced, but I believe that

this project will change the fate of this entire region along with the beginning of a new system of linking river in India(*Interruptions*)

SHRI VISHNU DUTT SHARMA: Hon. Speaker, Sir, through you, I would like to ask the hon. Minister whether the Ministry of Jal Shakti has got clearance from the Ministry of Environment, Forest and Climate Change for both the stages i.e. Stage-II of the Ken-Betwa Link Project?(*Interruptions*) If not, what efforts are being done about it?(*Interruptions*) I also want to know from the hon. Minister whether my parliamentary constituency Panna will also be affected due to this Ken-Betwa project(*Interruptions*) 10-12 villages are coming in the submergence area(*Interruptions*) Will Panna get the irrigation facility in the irrigation project through lift irrigation(*Interruptions*) What is the Government's plan regarding this?(*Interruptions*)

SHRI GAJENDRA SINGH SHEKHAWAT: Hon. Speaker, Sir, as far as Environment Clearance is concerned, the Environment Clearance of Stage-I for Ken-Betwa Project has been obtained(*Interruptions*) An Integrated Management Plan has been prepared by the Wildlife Institute of India for Environment Clearance stage-II which is wild life clearance.(*Interruptions*) that plan has been shared with the MOEF(*Interruptions*) I believe that in the coming few days we will also get the clearance of Stage-II(*Interruptions*) As far as the question of providing irrigation facility to the villages of Panna constituency is concerned, I would like to tell the hon. Member that State has the freedom to use its share of water(*Interruptions*) If the state as per its choice, according to its circumstances, if Madhya Pradesh State wants to take its share of water to Panna, definitely, the Government of India will be happy with that(*Interruptions*)

HON. SPEAKER: Question No. 242, Shri Annasaheb Shankar Jolle.

(Q. 242)

SHRI RATTAN LAL KATARIA: Hon. Speaker, Sir, under the leadership of hon. Modi ji, a great revolutionary work has been done in this country by providing electricity to the poor households under the Saubhagya Scheme.

I, through you, would like to ask the hon. Minister whether electricity has been provided to all the poor households under the electricity scheme.(*Interruptions*)

I would like to ask the hon. Minister whether electricity has been provided to all the poor households under the Saubhagya scheme.(*Interruptions*) Has the Government developed any mechanism to maintain the sustainability of this scheme in hilly, inaccessible areas and in the areas affected by Left Wing Extremism?(*Interruptions*) If the mechanism has been developed, what is its framework?(*Interruptions*)

SHRI R. K. SINGH: Hon. Speaker, Sir, we have provided electricity to 2 crore 81 lakh households(*Interruptions*) Whatever number the State Governments had given, we have provided connections to all the households. Even after that, we asked the State Governments to submit the number of households which are still devoid of electricity.(*Interruptions*) The State Governments said that few houses were left; we have given approval and sanctioned funds for providing electricity to those houses too. In that respect, we will ensure that every household has electricity connection(*Interruptions*)

As far as the availability of electricity is concerned, you will be happy to know that in the year 2015, rural areas used to have 12 hours of electricity, but due to the monitoring of feeders, as we do now-a-days, it has become clear that power

is available for a duration of 22.5 hours in rural areas(*Interruptions*) We increased it from 12 hours to 22 and a half hours(*Interruptions*) In urban areas, power is available for a duration of 23.5 hours. This is the average availability across the country. We have provided connections to every household and in this regard, the International Energy Agency said that this is a new and big achievement in the world in the energy sector(*Interruptions*) We have provided connections to so many households in such a short period; it has been considered a great achievement in the energy sector of the world.(*Interruptions*)

HON. SPEAKER: Question No. 243. Shri A. Raja.

....(*Interruptions*)

HON. SPEAKER: Hon. Member, this is an important question, you may ask. You are a senior Member.

....(*Interruptions*)

HON. SPEAKER: Dr. A. Chellakumar.

....(*Interruptions*)

(Q. 243)

[English]

HON. SPEAKER: Question No. 244, Shri Prajwal Revanna.

(Q.244)

SHRI PRAJWAL REVANNA: Sir, I just want to ask the hon. Jal Shakti Minister why we have to take consent of Tamil Nadu for undertaking Mokedatu Dam project as it is not mentioned in any clause in the Cauvery Tribunal Award stating that we have to take permission from lower riparian State? As we are clearly stating that we are using water which is allocated to Karnataka State for drinking purpose and power generation in which water which is used for power generation is flowing back to the river course. The Union Government should also notice that we are doing all of this under the purview of water which is allocated to Karnataka, by not disrespecting the Tribunal Award and not violating the Supreme Court judgment.

[Translation]

SHRI GAJENDRA SINGH SHEKHAWAT: Hon. Speaker, Sir, when Karnataka State submitted PFR of Mokedatu Dam and in that process when permission was given to prepare DPR, it was a conditional permission and in that permission it was written since it is to be built on the Interstate river basin, and as per the Interstate River Water Disputes Act, consent of all Lower Riparian States and Stakeholder States is mandatory. Therefore, at the time of submission of DPR, it was decided that the permission of CWMA would be mandatory while submitting the DPR, this was the first condition.

Since all the four states are partners in the CWMA, it would not be in conformity with the rules to do further assessment on that DPR without the permission of the CWMA.

[English]

SHRI PRAJWAL REVANNA: Sir, the hon. Minister has replied stating that they have not been given any proposal for the environmental and the forest thing. I do have the records with me. We have already sent a proposal across the e-Portal to MOEF&CC. there has been a meeting with the Appraisal Committee of MOEF&CC. we have answered their observations and have also mentioned in a written letter that if we do not get back a reply within six months, we consider it to be a deemed approval*(Interruptions)*

[Translation]

SHRI GAJENDRA SINGH SHEKHAWAT: Sir, as far as the question of MoEF's permission is concerned, we have written that we have not received any such permission yet and have not been submitted to us*(Interruptions)* even after considering it as deemed approval, the Karnataka State needs to first share the same with CWMA*(Interruptions)*

[English]

HON. SPEAKER: Shri Jayadev Galla, Q. No. 245.

....*(Interruptions)*

(Q.245)

DR. BEESETTI VENKATA SATYAVATHI: Thank you, Speaker, Sir. Through you, Sir, I would like to know from the Minister of Ports, Shipping and Waterways, whether the implementation of Sagarmala Programme has been adversely affected by COVID-19 pandemic; if so, the details thereof including the steps taken by the Central Government to mitigate the same; and whether the Government has any plan to include lighthouse development under Saragmala Programme; and if so, the details thereof. ...(*Interruptions*)

SHRI SARBANANDA SONOWAL: Hon. Member has raised a question regarding the effect of the pandemic situation on the projects under Sagarmala programme. It has become impossible to undertake speedy construction work on most of these projects because of the pandemic situation. Wherever the situation has improved, we are taking adequate measures to get the work done. ...(*Interruptions*)

We have already taken up the project to develop lighthouses under Sagarmala Progrmme. Altogether, 65 projects have been taken up under this programme which will be done in PPP mode.

[*Translation*]

HON. SPEAKER: Question No. 246, Sushri Mahua Moitra.

....(*Interruptions*)

HON. SPEAKER: Sushri Mahua Moitra ji, please ask question. The people of the country have elected you so that you can utilize the question hour.

....(*Interruptions*)

(Q. 246)

[English]

HON. SPEAKER: Q.No. 247, Shri Dhairyasheel Sambhajirao Mane.

... (*Interruptions*)

(Q.247)

DR. SUJAY VIKHE PATIL: Thank you Speaker, Sir, for giving me an opportunity to ask a supplementary question. First, I would like to thank the hon. Minister Gadkari ji for leading the Ministry, building the highways at a record speed, and also allotting major highway projects to my constituency. ...(*Interruptions*)

My question pertains to a very important National Highway, that is, Ahmednagar to Karmala which falls in my Ahmednagar Lok Sabha constituency. I have already referred this matter to the hon. Secretary. The entrustment notification, saying that this National Highway has been entrusted to the National Highways Authority of India, is yet to be published. That is the first thing. ...(*Interruptions*)

Secondly, this Highway was mentioned in the first notification as 516A. It was corrected in the second notification and was mentioned as 561A.

Hon. Speaker, Sir, through you, I would like to request the hon. Minister to amend the notification and to issue a two-line notice that NH-516A should be read as 561A as far as project is concerned.

[Translation]

SHRI NITIN JAIRAM GADKARI: Hon. Speaker, Sir, the suggestions and the things that the Hon. Member has told will be verified and the action will be taken thereupon immediately.(*Interruptions*)

DR. NISHIKANT DUBEY: Thank you, Hon. Speaker, Sir,, all the Members of Parliament met the hon. Minister for their biggest problem(*Interruptions*) We have left the CRF fund to the State Governments(*Interruptions*) The recommendations of the Members of Parliament do not come under CRF fund and because of this the Government does not clear them(*Interruptions*) We, all the Members of Parliament, have repeatedly requested the hon. Minister that at least the Government of India should give the right to fix a quota for Members of Parliament or on the basis of the recommendations of the MPs, the Roads under CRF Fund should be taken, because it is a Union Government Fund(*Interruptions*) Has the Union Government made any such plan?(*Interruptions*)

SHRI NITIN JAIRAM GADKARI: Hon. Speaker, Sir, it is fact that we cannot accept any recommendation without the recommendation of the State Government(*Interruptions*) Therefore, the hon. Member of Parliament also needs permission from the State Government for his work and only after getting the recommendation there from, it gets approval(*Interruptions*) the point hon. Member has raised is certainly important that even after our Parliament being a supreme body, Members of Parliament have not been given any right in this.(*Interruptions*) Keeping in view his sentiment and the sentiments of all the Members of the House, I will send a recommendation to the Hon. Finance Minister that certain funds from this fund should be given directly for the recommendation of the Members of Parliament

....(*Interruptions*) Only after his permission this law will be amended. Only then it can happen(*Interruptions*)

HON. SPEAKER: Question No. 248, Shrimati Sajda Ahmed.

....(*Interruptions*)

(Q. 248)

HON. SPEAKER: Question No. 249, Shri M.K. Raghavan.

....(*Interruptions*)

[*English*]

(Q. 249)

[*Translation*]

HON. SPEAKER: Question No. 250, Dr. T. Sumathy.

....(*Interruptions*)

[*English*]

(Q. No. 250)

HON. SPEAKER: Q. No. 251, Shri Suresh Pujari.

(Q. 251)

[Translation]

SHRI SURESH PUJARI: Hon. Speaker, Sir, I have seen the reply sent by the Minister(*Interruptions*) In this regard, I wish to say that *[English]* the project-affected area does not mean an area where only the land is acquired. The project-affected area is around the industry and is within the radius of 15 kilometres. Though the NTPC's Lara thermal power project was established on the other side of the State, my area is also adversely affected.

Through you, I would like to apprise the hon. Minister that six GPs namely, Kandekela, Remta, Charpali, Pithinda, Kanakpur, and Badimar are adversely affected due to the drainage of effluents from the NTPC plant to Mahanadi River. As a result of the same, water and air are polluted and many a time, crops are also damaged. *[Translation]* I would like to know whether you will talk to NTPC, Lara? CRS activities should be conducted in my Constituency where land has not been acquired but it is a project-affected area.(*Interruptions*) Whether the hon. Minister is likely to direct NTPC, Lara to stop the works causing pollution there at the earliest.(*Interruptions*)

SHRI R. K. SINGH: Hon. Speaker, Sir, the entire project-affected area is in Chhattisgarh(*Interruptions*) We are working on a project to the tune of about Rs. 320 crore there(*Interruptions*) Jharsugada area is not a project-affected area, but still, we have allocated Rs. 72 lakh for Community Development Projects there under CSR(*Interruptions*)

Only Rs. 46 lakh have been spent out of them and the remaining 25-26 lakhs have yet to be spent(*Interruptions*) We have provided this fund to the Collector,

Jharsugeda(*Interruptions*) As far as the pollution is concerned, I will get investigation conducted in this regard(*Interruptions*) If any work is causing pollution there, we will stop that(*Interruptions*) We will get more development works carried out there if needed(*Interruptions*)

SHRI SURESH PUJARI: As per the law, the area where the land is acquired is not only the affected area(*Interruptions*) Project-affected area includes the area where environment and other things get affected adversely and there is a provision in the law to conduct CSR activities there also.(*Interruptions*) I request the hon. Minister to issue directions in this regard(*Interruptions*) My Constituency falls in Odisha and it is affected by the project of NTPC(*Interruptions*) CSR activities should also be conducted there on regular and yearly basis and my Constituency should get its share(*Interruptions*)

SHRI R. K. SINGH: Sir, I have noted it(*Interruptions*) We will check the adverse effects of this project in his Constituency(*Interruptions*) Secondly, we will get development works carried out there in consultation with the district administration(*Interruptions*)

HON. SPEAKER: Question No. 252, Shri N. K. Premchandran

....(Interruptions)

(Q. 252)

HON. SPEAKER: Hon. Members, I again request you. Question Hour is going on the important issues of the country.

....(Interruptions)

HON. SPEAKER: It is the accountability of the Government. You work hard to prepare the questions and then do not ask the questions. You shout slogans by coming to the Well of the House.

....(Interruptions)

HON. SPEAKER: These practices are not in tune with parliamentary practices. The hon. Members of many parties do not come to the Well of the House. You should follow them.

....(Interruptions)

HON. SPEAKER: The people of the country want Parliament to function. It should function following the Parliamentary practices and rules, but the way you are behaving is not right.

....(Interruptions)

HON. SPEAKER: The people of the country always ask me why the Parliament is not functioning. Crores of rupees are being spent on it and you are shouting slogans in the Parliament. This is not right.

....(*Interruptions*)

HON. SPEAKER: You are honorable. You should behave accordingly. You are requested to take your seats and let the Question Hour run.

....(*Interruptions*)

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 253 to 260

Unstarred Question Nos. 2761 to 2990

HON. SPEAKER: The House is adjourned till Twelve of the Clock.

....(*Interruptions*)

11.28 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

*Available in the Master copy of original version of Debate placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

....(Interruptions)

[Translation]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, a 9-year-old Dalit girl was forcibly cremated after being raped and murdered in a heinous and barbaric manner in the capital of the country. A censure motion should be passed on this in the House*(Interruptions)*

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Shri Adhir Ranjan Chowdhury ji is speaking his mind, but why is he not speaking about Rajasthan?*(Interruptions)* When his leader Shri Rahul Gandhi ji visited there, he shared the photo of ...* in contravention of the Protection of Child Rights Act. This is embarrassing. He has acted against the law. It should be condemned.*(Interruptions)*

12.0½ hrs

At this stage, Shri Kalyan Banerjee, Shrimati Harsimrat Kaur Badal, Shri Jasbir Singh Gill and some other hon. Members came and stood on the floor near the Table.

....(Interruptions)

*Not recorded.

HON. CHAIRPERSON: Hon. Members, notices of adjournment motion have been received on certain issues. Hon. Speaker has not given permission for any notices of adjournment motion.

....(Interruptions)

12.01 hrs

PAPERS LAID ON THE TABLE

HON. CHAIRPERSON: The papers will now be laid on the Table of the House.

Item No. 2 to 7 - Shri Arjun ram Meghwal ji.

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL): Hon. Chairman, on behalf of Shri Gajendra Singh Shekhawat Ji, I beg to lay the following papers on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2019-2020.

(ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT4555/17/21]

(b) (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2019-2020.

(ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT4556/17/21]

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2019-2020, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Mission for Clean Ganga, New Delhi for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT4557/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2019-2020.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT4558/17/21]

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, on behalf of Shri Raj Kumar Singh Ji, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT4559/17/21]

- (3) A copy of the Damodar Valley Corporation (salaries, allowances and other conditions of service of the Chairman, Members and Member-Secretary of the Corporation) (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.106(E) in Gazette of India dated 11th February, 2020 issued under sub-section 59 of the Damodar Valley Corporation Act, 1948.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT4560/17/21]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff)(First Amendment) Regulations, 2020 published in Notification No. L-1/236/2018/CERC in Gazette of India dated 3rd February, 2021.

(ii) The Central Electricity Regulatory Commission (Payment of Fee) (Second Amendment) Regulations, 2020 published in Notification No. L-1/160/2020/CERC in Gazette of India dated 2nd November, 2020.

(iii) The The Central Electricity Regulatory Commission (Regulation of Power Supply)(First Amendment) Regulations, 2021 published in Notification No. L-1/42/2010/CERC in Gazette of India dated 12th April, 2021.

(iv) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff)(Fifth Amendment) Regulations, 2021 published in Notification No. 2/2(2)/2011-Estt./CERC in Gazette of India dated 23rd March, 2021.

(v) The Central Electricity Regulatory Commission (Power Market) Regulations, 2021 published in Notification No. L-1/257/2020/CERC in Gazette of India dated 16th June, 2021.

(vi) The Electricity (Amendment) Rules, 2020 published in Notification No. G.S.R.817(E) in Gazette of India dated 31st December, 2020.

(vii) The Electricity (Late Payment Surcharge) Rules, 2021 published in Notification No. G.S.R.128(E) in Gazette of India dated 22nd February, 2021.

(viii) The Joint Electricity Regulatory Commission for Union Territories except Delhi (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2021 published in Notification No. G.S.R.488(E) in Gazette of India dated 15th July, 2021.

(ix) The Electricity (Rights of Consumers) Amendment Rules, 2021 published in Notification No. G.S.R.448(E) in Gazette of India dated 29th June, 2021.

(x) G.S.R.43(E) (in Hindi version only) published in Gazette of India dated 25th January, 2021, containing corrigendum to the Notification No. G.S.R.818(E) dated 31st December, 2020.

[Placed in Library, See No. LT4561/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, on behalf of Shri Shripad Yesso Naik, I beg to lay on the Table a copy of the Notification No. G.S.R.359(E) (Hindi and English versions) published in Gazette of India dated 1st June, 2021, approving the Deendayal Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2021 under Sub-Section(4) of Section 124 of the Major Port Trusts Act, 1963.

[Placed in Library, See No. LT4562/17/21]

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairman, Sir, on behalf of General (Retd.) Dr. V.K. Singh ji, I lay on the Table a copy each (Hindi and English

versions) of the following notifications under section 14A of the Aircraft Act, 1934:-

- (1) The Aircraft (Second Amendment) Rules, 2021 vide notification number G.S.R. in the Gazette of India dated the 13th May, 2021. 327(a) and an explanatory note.
- (2) The Aircraft (Investigation of Accidents and Incidents) Amendment Rules, 2021 vide notification No. G.S.R.222(E) and an explanatory note.

[Placed in Library, See No. LT4563/17/21]

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairman, Sir, on behalf of Shri Kaushal Kishor ji, I lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report of the Central Government Employees Welfare Housing Organization, New Delhi for the year 2019-2020 (Hindi and English versions) and the audited accounts.
- (ii) A copy (Hindi and English versions) of the Government's review of the working of the Central Government Employees Welfare Housing Organization, New Delhi for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (1) above.

[Placed in Library, See No. LT4564/17/21]

- (3) A copy of Notification No. G.S.R. 471(E) under section 58 of the Delhi Development Act, 1957 published in the Gazette of India dated the 06th July, 2021 and by which the pre-determined rates of premium payable for the

various uses/places mentioned therein have been notified (Hindi and English versions).

[Placed in Library, See No. LT4565/17/21]

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairman, on behalf of Mr. Nishith Pramanik, I lay the following papers on the Table:-

(1) (one) A copy of the Annual Report of the National Dope Testing Laboratory, New Delhi for the year 2019-2020 (Hindi and English versions) and the audited accounts.

(two) a copy (Hindi and English versions) of the Government's reviews of the working of the National Dope Testing Laboratory, New Delhi for the year 2019-2020.

(2) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (1) above.

[Placed in Library, See No. LT4566/17/21]

(3) Under Sub-Section (2) of Section 26 of the National Sports University Act, 2018, a copy of the Notification No. F.No. NSU/Ordinance/2021 published in the Gazette of India dated 24th March, 2021 and which is about 26 Ordinances and 2 Regulations of National Sports University approved by the Executive Council on 18th January, 2021 (Hindi and English versions).

[Placed in Library, See No. LT4567/17/21]

[English]

12.02 hrs

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF
THE HOUSE**

5th Report

SHRI RAVNEET SINGH (LUDHIANA): Sir, I bet to present the Fifth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.02 ½ hrs

COMMITTEE ON ESTIMATES

11th Report

[Translation]

SHRI GIRISH BHALCHANDRA BAPAT (PUNE): Sir, I beg to present the Eleventh Report (Hindi and English versions) of the Committee on Estimates (2021-22) on the subject 'Review of Performance of Pradhan Mantri Gramin Awas Yojana' pertaining to the Ministry of Rural Development.

[English]

12.03 hrs

COMMITTEE ON SUBORDINATE LEGISLATION

12th to 14th Reports

SHRI SURESH PUJARI (BARGARH): Sir, I beg to present the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

1. The Twelfth Report on the Prevention of Money-Laundering (Maintenance of Records) Amendment Rules, 2018 (G.S.R. No. 456(E) of 2018) framed under the Prevention of Money-Laundering Act, 2002.
 2. The Thirteenth Report on the Ministry of Law and Justice, Legislative Department, Official Languages Wing, (Group 'A' Posts Regional Languages) Recruitment Rules, 2020 (G.S.R. No. 39(E) of 2020).
 3. The Fourteenth Report on action taken by the Government on the Observations/Recommendations contained in the Sixth Report of the Committee on Subordinate Legislation (Seventeenth Lok Sabha) on the Insurance Regulatory and Development Authority of India (Assets, Liabilities and Solvency Margin of General Insurance Business) Regulations, 2016.
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12.03 ½ hrs

STANDING COMMITTEE ON INFORMATION TECHNOLOGY

Statements

SHRIMATI LOCKET CHATTERJEE (HOOGHLY): Sir, I beg to lay the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology (2020-21) :-

- (1) Thirteenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their First Report (17th Lok Sabha) on ‘Demands for Grants (2019-20)’ of the Ministry of Communications (Department of Telecommunications).
- (2) Fourteenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Second Report (17th Lok Sabha) ‘Demands for Grants (2019-20)’ of the Ministry of Information and Broadcasting.
- (3) Fifteenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Third Report (17th Lok Sabha) on ‘Demands for Grants (2019-20) of the Ministry of Communications (Department of Posts).
- (4) Sixteenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Fourth Report (17th Lok Sabha) on ‘Demands for Grants (2019-20) of the Ministry of Electronics and Information Technology’.
- (5) Seventeenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Eighth Report (17th Lok Sabha) on ‘Demands for Grants (2020-21)’ of the Ministry of Information and Broadcasting.

(6) Eighteenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Fifth Report (17th Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Electronics and Information Technology.

(7) Nineteenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Sixth Report (17th Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Communications (Department of Telecommunications).

(8) Twentieth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Seventh Report (17th Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Communications (Department of Posts).

12.04 hrs

STANDING COMMITTEE ON ENERGY

18th to 20th Reports

[Translation]

SHRI S.C. UDASI (HAVERI): Mr. Chairman, Sir, I beg to present the following reports (Hindi and English versions) of the Standing Committee on Energy (2020-21):-

- (1) 18th Report on the subject 'Development of coal Blocks allocated to Power Sector Companies'.
 - (2) 19th report on the subject 'Delay in execution/completion of Power Projects by Power Sector Companies'.
 - (3) 20th report on the subject 'Tidal Power Development in India'.
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[ENGLISH]

12.05 hrs

**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND
PUBLIC DISTRIBUTION**

Statements

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, I beg to lay on the Table the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution :-

- (1) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 5th Report (17th Lok Sabha) on the recommendations of the Committee contained in 1st Report (17th Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 6th Report (17th Lok Sabha) on the recommendations of the Committee contained in 2nd Report (17th Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (3) Statement showing Action Taken by the Government on the recommendations contained in Chapter I of the 7th Report (17th Lok Sabha) on the recommendations of the Committee contained in 3rd Report (17th Lok Sabha) on 7 Demands for Grants (2020-21) of the

Ministry of Consumer Affairs, Food and Public Distribution
(Department of Food and Public Distribution).

- (4) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 8th Report (17th Lok Sabha) on the recommendations of the Committee contained in 4th Report (17th Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
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[Translation]

HON'BLE CHAIRPERSON: Shri Vijay Baghel ji.

....(*Interruptions*)

[English]

12.05 ½ hrs

STANDING COMMITTEE ON WATER RESOURCES

12th Report

[Translation]

SHRI VIJAY BAGHEL (DURG): Chairman Sir, I beg to lay the Twelfth Report (Hindi and English versions) of the Standing Committee on Water Resources (2020-21) on “Flood Management in the Country including International Water Treaties in the field of Water Resource Management with particular reference to Treaty/Agreement Entered into with China, Pakistan and Bhutan”(*Interruptions*)

12.06 hrs

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

Statements

SHRI ARUN KUMAR SAGAR (SHAHJAHANPUR): Mr. Chairman, Sir, I beg to lay the following five final Action taken Statements (Hindi and English versions) showing the further Action taken by the Government on the following reports of the Standing Committee on Chemicals and Fertilizers (2020-21):-

1. First Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in fifty-fourth Report (16th Lok Sabha) of the Committee on the subject ‘Pricing of Drugs with special reference to Drugs (Prices Control) Order, 2013’ (Department of Pharmaceuticals).
2. Ninth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in Second Report (17th Lok Sabha) of the Committee

on 'Demands for Grants (2019-20)' (Department of Chemicals and Petrochemicals).

3. Eleventh Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in fourth Report (17th Lok Sabha) of the Committee on 'Demands for Grants (2019-20)' (Department of Pharmaceuticals).
 4. Thirteenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in Sixth Report (17th Lok Sabha) of the Committee on 'Demands for Grants (2020-21)' (Department of Chemicals and Petrochemicals).
 5. Fifteenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in eighth Report (17th Lok Sabha) of the Committee on 'Demands for Grants (2020-21)' (Department of Pharmaceuticals).
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12.06 ½ hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT

16th to 19th Reports

SHRI PRATAPRAO JADHAV (BULDHANA): Sir, I beg to lay the following Reports (Hindi and English versions) of the Standing Committee on Rural Development on the Table:-

1. Sixteenth Report on Pradhan Mantri Awaas Yojana –Gramin (PMAY-G).
 2. Seventeenth Report on Action Taken on the Recommendations contained in the Thirteenth Report on Demands for Grants (2021-22) pertaining to Department of Rural Development (Minister of Rural Development).
 3. Eighteenth Report on Action Taken on the Recommendations contained in the Fourteenth Report on Demands for Grants (2021-22) pertaining to the Department of Land Resources (Ministry of Rural Development).
 4. Nineteenth Report on Action Taken on the Recommendations contained in the Fifteenth Report on Demands for Grants (2021-22) pertaining to the Ministry of Panchayati Raj.
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[English]

12.07 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Water Resources on Demands for Grants (2021-2022) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.*

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Water Resources on Demands for Grants (2021-2022) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.

* Laid on the Table and also placed in Library, See No. LT 4550/17/21.

12.07 ½ hrs

(ii)(a) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Urban Development on Demands for Grants (2019-2020) pertaining to the Ministry of Housing and Urban Affairs*

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI):

Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Urban Development on Demands for Grants (2019-2020) pertaining to the Ministry of Housing and Urban Affairs.

(b) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Urban Development on Demands for Grants (2020-2021) pertaining to the Ministry of Housing and Urban Affairs*

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI):

Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Urban Development on Demands for Grants (2020-2021) pertaining to the Ministry of Housing and Urban Affairs.

* Laid on the Table and also placed in Library, See No. LT 4551/17/21 and 4552/17/21 respectively.

12.08 hrs

(iii) Status of implementation of the recommendations contained in the 325th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-2022) pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports*

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 325th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-2022) pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.

* Laid on the Table and also placed in Library, See No. LT 4553/17/21.

12.08 ½ hrs

(iv) Status of implementation of the recommendations contained in the 300th Report of the Standing Committee on Industry on Demands for Grants (2020-2021) pertaining to the Ministry of Micro, Small and Medium Enterprises*

[Translation]

MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): Sir, I beg to lay a statement on the Table regarding the status of implementation of the recommendations contained in the 300th Report of the Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Ministry of Micro, Small and Medium Enterprises*(Interruptions)*

HON. CHAIRPERSON: Hon. Members, please go back to your seats and cooperate in the proceedings.

....*(Interruptions)*

HON. CHAIRPERSON: I request all the hon. Members to kindly go back to your respective seats.

....*(Interruptions)*

HON. CHAIRPERSON: The House stands adjourned till two o'clock.

....*(Interruptions)*

* Laid on the Table and also placed in Library, See No. LT 4554/17/21.

12.09 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at One Minute past Fourteen of the Clock.

(Dr. Kakoli Ghosh Dastidar in the Chair)

HON. CHAIRPERSON: Item No. 21. Hon. Minister.

....(Interruptions)

14.01 hrs

At this stage, Shrimati Satabdi Roy (Banerjee), Shri Hibi Eden, Shri E.T. Mohammed Baseer and some other hon. Members came and stood on the floor near the Table.

....(Interruptions)

[English]

14.01 ½ hrs

GOVERNMENT BILLS - Introduced

(i) Central Universities (Amendment) Bill, 2021*

THE MINISTER OF EDUCATION AND MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI DHARMENDRA PRADHAN): Madam, I beg to move for leave to introduce a Bill further to amend the Central Universities Act, 2009. ... (*Interruptions*)

HON. CHAIRPERSON: Motion moved:

“That leave be granted to introduce a Bill further to amend the Central Universities Act, 2009.”

... (*Interruptions*)

HON. CHAIRPERSON: Shri N. K. Premachandran.

SHRI N. K. PREMACHANDRAN (KOLLAM): Madam, the House is not in order. How can I oppose? ... (*Interruptions*)

HON. CHAIRPERSON: Shri Manish Tewari.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 05.08.2021.

SHRI MANISH TEWARI (ANANDPUR SAHIB): Madam, there was a time when the convention of this House was that till the time the House was not in order, no legislation could be discussed. ... (*Interruptions*) What is happening here is completely unconstitutional. ...(*Interruptions*) It is the ...* of democracy. ...(*Interruptions*)

HON. CHAIRPERSON: The question is:

“That leave be granted to introduce a Bill further to amend the Central Universities Act, 2009.”

The motion was adopted.

... (*Interruptions*)

SHRI DHARMENDRA PRADHAN: Madam, I introduce the Bill.

... (*Interruptions*)

* Not recorded.

14.03 hrs

MATTERS UNDER RULE 377 *

HON. CHAIRPERSON: Hon. Members who have been permitted to raise matters under Rule 377 today may personally hand over the approved text of the matter at the Table immediately.

... (*Interruptions*)

- (i) **Regarding CBI inquiry into alleged kidnapping of a youth in Pali, Rajasthan**

[Translation]

SHRI DEVAJI PATEL (JALORE): The 16 year old youth of Netra village of Sumerpur tehsil of Pali who went to Falna classes on 23rd November, 2016, did not return home after that. An FIR 152/2016 is registered in the police station Falna in connection with the abduction of the youth by unknown people. Many times the ransom letters were also sent by the kidnappers to his house and the family members went to the mentioned place with Rs. 25 lakh but no one was found there. After informing the local administration and the Rajasthan government in the said case, no action has been taken so far. Due to this the family members of the young man are disappointed, because he was the only son of his parents and a brother of three sisters. The family members are in a bad condition because of not getting any clue in this regard for a long time. Due to non-disposal of the said case, there is deep anger among social organizations including Rajpurohit society in the state. Therefore, there is a request to the Central Government to get justice done by the CBI after getting the investigation done in the said case.

* Treated as laid on the Table.

[English]

**(ii)Regarding environmental pollution in Jharsuguda district in Bargarh
Parliamentary Constituency, Odisha**

SHRI SURESH PUJARI (BARGARH): I would like to bring a kind notice of the Government that Jharsuguda District in Bargarh Lok Sabha Constituency is facing the consequences of enormous environmental pollution mainly due to emission of green house gases and faulty method of fly-ash disposal. As per regulation, the fly-ash should be disposed in low lands as landfills for dry ash and in safe ponds for the wet ash. It has been strictly forbidden either to use agricultural land or lands adjacent to them or Gochar land for ash disposal. Further, it has also been forbidden to transport the ashes in open vehicles to prevent aerial circulation as dust. These norms are being constantly violated by a company in Jharsuguda causing serious health problems. Further, the heaps of ashes deposited as ash hills on open plain land get washed in to the water resources contaminating the water and the animals in water such as fishes through which they enter the food-chain. The ash is contaminating the crop fields and severely hampering the crop production and causing health hazards. Air pollution absorbed through inhalation is causing silicosis, bronchial asthma, high blood pressure, swelling in the brain, haemoglobin damage, osteoporosis, damage to the male reproductive system and cancer. This is due to high exposure of the population to the toxic constituents in the fly-ash such as Lead Cadmium, Mercury, Chromium, Arsenic, Molybdenum, Thallium and Silica etc. I would therefore request the Hon'ble Minister of Environment, Forest and Climate Change through you Sir to order an inquiry through a high level technical team, examine the degree of pollution being caused and put a brake on the careless disposal of fly ash and other dangerous effluents

causing air and water pollution and issue strict guidelines to the industries in Jharsuguda to stick to the regulation.

(iii) Regarding damage caused to agricultural produce by heavy rains and flood in Jammu and Kashmir

[Translation]

SHRI JUGAL KISHORE SHARMA (JAMMU): Due to rain in the state of Jammu and Kashmir since the last few days, there is huge loss of life and property due to floods, the crops and cultivable land of the farmers have been damaged due to which the farmers have suffered a lot. There is loss, so I want to request the Government through you that some concrete steps should be taken for such farmers or any such scheme should be made by the Government so that these farmers will get full compensation for their crop and damaged cultivable land, because the farmer of the country is dependent on agriculture.

Some concrete steps should be taken to reduce the loss of life and property in the disaster, so that it does not recur in future.

I want to tell the Government that plants with new systems should be installed to avoid the damage caused by such calamity so that such disasters can be predicted, and such a scheme should also be brought for the farmers in which their crops and land should be insured and the farmers do not have to starve to death.

**(iv) Need to appoint trained technicians for maintenance of water tanks
under 'Har Ghar Nal, Har Ghar Jal' Yojana**

SHRI RAVINDRA KUSHAWAHA (SALEMPUR): The Government is providing water tanks in every Gram Sabhas under its ambitious scheme 'Har Ghar Nal, Har Ghar Jal'. Sir, I would like to inform you that the work of maintenance of water tanks and proper supply of water is not being done or is not possible because of the lack of trained technicians in the Gram Sabhas. Several water tanks in my Parliamentary Constituency, Salempur have not started functioning yet due to it. Along with it, many water tanks are non-functional for years and are not been taken care of due to which the common people are facing a lot of difficulties. Sir, in my constituency, drinking water is contaminated with heavy metal (arsenic). People are forced to drink this contaminated water due to non-functioning of water tanks.

I would like to request the hon. Minister of Jal Shakti to consider this serious issue and recruit the young trained technicians through skill development programmes in every Gram Sabha which will help in generating employment avenues and promoting skill development programmes of the Government.

(v) Need to construct Community Halls named after ‘Birsa Munda’

SHRI PARBHUBHAI NAGARBHAI VASAVA (BARDOLI): I would like to draw the attention of the hon. Minister of Tribal Affairs towards multi-purpose community halls. It has been noticed that most of the tribal dominated areas do not have community halls. The people belonging to tribal communities are not financially strong and are unable to meet their social expenses. They have to face great difficulties in fulfilling their social, religious, cultural and commercial needs. I hail from tribal dominated area of Gujarat and that's why I am aware of the said problems.

I would like to request the hon. Minister to construct community halls named after Birsa Munda at a cost of at least Rs. 5 crore in tribal dominated districts of the country and Gujarat including Surat and Tapi districts of my Parliamentary Constituency.

(vi) Need to promote bio-gas fuel based public transport system in the country particularly in Bundelkhand region

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): The Central Government and various State Governments including the Government of Uttar Pradesh are making various efforts at war footing in public interest and for the development of the country. Construction of highways is one of them. In this connection, Bundelkhand Expressway is being constructed in Uttar Pradesh which is about 206 km long from Chitrakoot to Itawah via Mahoba and Hamirpur and it is 100 km long in my Parliamentary Constituency from Mahoba to Hamirpur. It will connect Bundelkhand to Delhi by connecting Lucknow Delhi Expressway and Yamuna Expressway. This effort will definitely accelerate industrialization in Bundelkhand. In this way, the movement of vehicles on these roads being constructed in the country will increase consumption of fuels. This opportunity can be utilized to increase the income of the farmers of the country. Gobar Gas Plants are being constructed in the country under National Biogas and Manure Management Programme (NBMMP). I would like to request the Government to allow the use of biogas for public transports on all the important national and the state highways of the country including Bundelkhand and all necessary infrastructure for its distribution should be developed. Construction of biogas pumps along various highways including Bundelkhand Highway will ensure the availability of green fuel, increase the income of the farmers, generate new employment avenues and strengthen the efforts to stop Anna Pratha which is being practiced in Bundelkhand.

Therefore, I make special request to the Government to increase the use of biogas in transportation and develop infrastructure for the same particularly in Bundelkhand.

(vii) Need to set up a Mega Textile Park in Pali District, Rajasthan

SHRI P.P. CHAUDHARY (PALI): Seven new mega textile parks have been announced in this year's General Budget. The main objective of this important announcement is to make India a fully integrated and globally competitive manufacturing and export hub in the textile sector. The city of Pali in my parliamentary constituency is world famous as a textile city.

The demand for setting up of Mega Textile Park in Pali District is due to various advantages of Pali city which includes geographical as well as transportation related advantages which makes this district suitable and best for Mega Textile Park. Due to the connectivity of Pali district with the Delhi Mumbai Freight Corridor, there will be ease of movement for transportation of raw and manufactured goods related to the textile industry. There is always an easy availability of skilled labors for all the units related to the textile industry in the textile city of Pali, which has been dealing in textile for years. At present, about 40 thousand people of Pali are getting employment from the textile units. CETP has been upgraded recently in collaboration with the Union Government to re-use the waste water discharged from industries in Pali and if a new Mega Textile Park is approved in Pali, a lot of success will also be achieved in preventing pollution by connecting it to CETP. Apart from this, enough government land is available in Pali, an estimated 1000 acres of land is required for textile park, which will be easily available in Pali District.

Therefore, Hon. Textile Minister is requested to establish Mega Textile Park in Pali so that the textile industries here can be taken to new heights by giving new direction.

(viii) Need to set up an AIIMS in Baroda, Gujarat

SHRI MANSUKHBHAI DHANJIBHAI VASAVA (BHARUCH): The objective of Pradhan Mantri Swasthya Suraksha Yojana in the country in general is to correct the imbalance in the availability of health care facilities in different parts of the country and to increase the quality medical facilities and setting up of new AIIMS hospitals which are to be constructed on the pattern of AIIMs, New Delhi with Trauma Center facilities, Medical College, residential complexes and allied facilities so as to provide quality medical facilities to the people around there. The Baroda city located near my parliamentary constituency of Gujarat, Bharuch, is a suitable place for setting up a medical institution like AIIMS. People from North and south Gujarat as well as people from Maharashtra and Madhya Pradesh also come here for treatment, but people face a lot of difficulty due to lack of proper medical services. In this context, I request the Government to give immediate approval for the establishment of AIIMS in Baroda.

(ix) Regarding repair of Badipal dam on Lake Pichola in Udaipur, Rajasthan

SHRI ARJUNLAL MEENA (UDAIPUR): The famous Pichola lake of my Lok Sabha constituency Udaipur (Rajasthan) was constructed in 14th century. The main dam (Badi Pal) of Lake Pichola, which was under the ownership of the royal family of Udaipur, the work related to its security and repairing etc, is done by the royal family after the examining by the administration. But the main dam (Badi Pal) could not be repaired due to some reasons since last one decade. Taking serious note of the matter of the repair of the dam, it was brought to the notice of senior officers of the administration and the Superintendent Engineer, Water Resources Department; Udaipur also instructed to repair, mend, paint and do maintenance of the main dam (Badi Pal) but still the work could not be done there.

**(x) Need to construct Chakia – Bairgania road in Sheohar Parliamentary
Constituency, Bihar**

SHRIMATI RAMA DEVI (SHEOHAR): I would like to draw the attention of the government towards a very important road passing through Chakia to Bairgania in my Parliamentary Constituency Sheohar (Bihar). It is important to mention here that Chakia to Bairgania road was included in the Bharatmala Project under Ministry of Road, Transport and Highways, Government of India. But I have to inform the House with regret that no work has started yet on the said road and there are potholes at several places on that road causing difficulty in the movement of vehicles. The condition of this road which connects East Champaran District with Indo-Nepal border including Sitamarhi district is dilapidated and as a result, the development work of villages located in nearby areas is disrupted and it is also affecting traffic adversely. After the inclusion of the said road in Bharatmala project neither Central Government nor State Government is doing any maintenance or construction work on that road at present.

Hence, it is my request to the Government to take necessary action for the early construction of the said road from Chakia to Bairganiya.

**(xi) Need to depute Central Armed Police Forces in Darbhanga, Bihar
keeping in view the increasing terrorist activities in the region.**

SHRI GOPAL JEE THAKUR (DARBHANGA): Darbhanga is the centre of North Bihar and Mithila and this place is quite important from the geographical point of view. The Darbhanga is having extremely glorious past, it has been the land of scholars. Security has always been the matter of utter concern for Darbhanga since the past. This area is quite peace-loving and the people of this area are soft spoken. Taking advantage of the same, this whole area is becoming a secured place for the terrorist organizations and the links of the suspicious persons of this place have been traced to Pakistan and terrorist organizations in several cases.

It may be noted that the terrorists of Indian Mujahiddin have been pro-active in this area. The links of the notorious terrorists of Indian Mujahiddin Yasin Bhatkal and Tahseen Akhtar had also been found connected to this place. It is to be noted that a very heavy explosion took place at the centre of this city last year in which a lot of damage was caused at the local level but its investigation was also put in cold storage. Presently, a chemical blast in a bunch of clothes has taken place at Darbhanga railway station in recent past whose links have been traced to Pakistan. Several such abnormal and anti-national incidents keep happening now and then which proves that the terrorists of the past have developed their network living in this area. Sir, even a little bit of oversight on extremely sensitive issues like security can prove fatal, so I would like to urge the hon. Home Minister to deploy Central Police Forces in Darbhanga to strengthen the intelligence in this area through all the Central Intelligence agencies, sharply monitor the security

system of all the important institutions and tackle any emergency situation from the view point of internal security.

[English]

(xii) Regarding CGHS facilities for serving employees/pensioners of Union Territories

SHRI KULDEEP RAI SHARMA (ANDAMAN AND NICOBAR ISLANDS):

Government of India by an Office Memorandum dated 21st July, 2017 clarified that ‘serving employees/pensioners of Union Territories are not entitled to CGHS facilities’. This decision was challenged before CAT, Ernakulam which directed continuation of CGHS facilities to the serving and retired employees of Union Territories. The said decision is under challenge due to which the serving employees/pensioners cannot avail CGHS services in Andaman & Nicobar Islands and other UTs. Due to absence of CGHS benefits, the serving and mostly the retired pensioners face difficulty in availing medical facilities. I request the Central Government to extend the benefits of CGHS scheme to serving and retired employees of Central Government residing in Andaman and Nicobar Islands along with other UTs by removing the distinction between Central Government and Union territory employees. Such a decision will benefit a large number of people and also be the right step during the corona pandemic which has resulted in health crisis.

(xiii) Regarding inclusion of Malayalam in the list of approved languages

SHRI BENNY BEHANAN (CHALAKUDY): Malayalam may be included in the list of approved languages for training members of parliament and officials in various Indian languages. Now languages such as Gujarati, Bengali, Marathi, Tamil & Telugu were included in the first stage and subsequently Kannada was included. Though Malayalam is recognised as a classical language, unfortunately, it has been overlooked in several instances. Malayalam is a rich language with classical literature since centuries. The very first Jnanpith award was bestowed to a towering Malayalam poet, G. Shankara Kurup, in 1965 speaks volumes about the merit of the language.

Hence, I would request to the Central Government that Malayalam may be included in the list of approved languages .

**(xiv) Need to restore railway services between Mayiladuthurai and
Tharangambadi in Tamil Nadu**

SHRI S. RAMALINGAM (MAYILADUTHURAI): I request the restoration of Railway line between Mayiladuthurai and Tharangambadi of Thirunelirappali Division, Southern Railway. The length of the Railway line is 390 Kilometers. This line was dismantled in the year 1991 for Broad gauge conversion. Now it is non operational for the past 30 years. This railway line connects so many educational Institutions, trade centres and pilgrimage centres. Hence, it is most urgent to operationalise the railway line.

(xv) Need to take appropriate legislative action to relax the 50 percent limit of reservation

SHRI ARVIND SAWANT (MUMBAI SOUTH): Constitution (One Hundred Second) Amendment Act, 2018 which was passed by the Parliament, removed the power of the states to identify socially and educationally backward classes.

The Supreme Court of India gave the verdict that Maratha Reservation Act is violating the limit of 50% reservation upheld in the Indra Sawhney and other cases and it should not cross the 50% cap on quotas. Hence, it cannot be permitted. Supreme Court further advised the central government to make constitutional amendment and formulate a reservation policy.

It means that the central government is unable to grant reservation to any community till this 50% cap exists. Indra Sawhney case is 30 years old which fixed this cap of 50%. But, the present government started giving reservation on the basis of economic backwardness since 2019 through 103rd constitutional amendment by incorporating article 15(6) and 16(6). On the same line, the central government should come forward to relax the 50% limit of reservations by taking necessary action in this regard. It is also requested to relax the 50% limit of reservation by taking an appropriate legislative action like bringing a constitutional amendment act in this connection.

(xvi) Need to repair approach roads to various railway stations under the control of railways in Gopalganj Parliamentary Constituency, Bihar.

[Translation]

DR. ALOK KUMAR SUMAN (GOPALGANJ): I would like to draw the attention of the Government to my Parliamentary Constituency, Gopalganj. The approach roads to all the stations in Gopalganj district under the control of Railways, is in a dilapidated condition. Railway has a big role to play in the development of every area in my Constituency. The approach roads to Gopalganj Thawe, Sasamusa, Jalalpur, Ratansarai, Sidhawaliya, Dihwa, Dubauli stations under the control of Railways are in completely dilapidated condition and are full of potholes. During rainy season, the movement from railway stations gets completely restricted due to water logging and it causes loss of life and property too. Earlier too, correspondence was also made with the concerned officials of the North Eastern Railway, but the approach roads to these railway stations have not been repaired yet.

Therefore, I urge the hon. Minister to consider this issue in the public interest and kindly instruct the concerned officials of North Eastern Railway to repair the approach roads to Gopaganj, Thawe, Sasamusa, Jalalpur, Ratansarai, Sidhawaliya, Dihwa Dubauli stations at the earliest which have been in a dilapidated condition for many years so that the people of my constituency do not have to face any inconvenience to catch the train and it will also result in increase in revenue of the Railways.

**(xvii) Need to ensure payment to sugarcane farmers of Balrampur,
Uttar Pradesh**

SHRI RAMSHIROMANI VERMA(SHRAWASTI): I would like to draw the attention of the Government towards sugar mill at Itai Maida, Balrampur, Uttar Pradesh. In the year 2020-2021, this sugar mill has made payment of only 06 days to the sugarcane farmers whereas the mill has stopped crushing for the season 2020-021. In such a situation, I urge the Government to ensure timely payment to these farmers so that they can get relief during this COVID-19 period.

[English]

**(xviii) Regarding skill upgradation of Weavers in
Medak Parliamentary Constituency**

SHRI KOTHA PRABHAKAR REDDY (MEDAK): I would like to draw the kind attention of the Government towards the need to protect the weavers' community in my 7 Assembly Constituencies especially in Siddipet and Dubbaka Assembly Constituencies which fall in my Medak Parliamentary Constituency in Telangana State. It is stated that there are about 25000 to 30000 weavers who hail from Padmashali and Neelakantam communities in my Parliamentary Constituency. It also has the highest number of weavers in Dubbaka followed by Siddipet Assembly Constituency and other Constituencies also have weavers. However, majority of them do not have proper employment opportunities. With the introduction of new technologies, their skills are not matching with the imported machinery and particularly youth need more skill training for which more skill development centres and technical institutes may be set up by identifying the weavers' interests.

Hence, I request the Hon'ble Minister of Textiles, to kindly intervene in the matter and do the needful.

(xix) Need to provide a relief package for people affected due to heavy rains and flood in Maharashtra and help people rebuild their damaged homes under PMAY

[Translation]

SHRIMATI NAVNEET RAVI RANA (AMRAVATI): Heavy rains have caused havoc all over Maharashtra, villages are flooded, houses have been washed away, many people drowned and farmers died due to lightning strike while working in the fields, many small shopkeepers, hawkers, vendors, vegetable sellers drowned in the flood. According to the State Disaster Management Unit, the death toll in Maharashtra due to heavy rains and floods has risen to 209 so far and 8 people are reported missing. According to it, 43 roads have been submerged and the bridge over Vashisthi river in Chiplun has also been damaged due to the severe floods. Normal life has been thrown out of gear in Bhatkuli tehsil, Amravati tehsil, Melghat area in Amravati and the Chiplun, Mahad, Poladpur, Ratnagiri, Sindhudurg of the Konkan division of Maharashtra and in the Kolhapur, Satara, Sangli of Western Maharashtra due to cloudburst. Loss of about 6 to 7 thousand crore rupees have incurred in Maharashtra.

The Union Government should instruct the State Government to provide assistance to flood victims in Maharashtra at the earliest. I request the Union Government that a big relief package may be announced immediately for providing proper assistance and to bring the lives of the affected families back on track. I also request the Government that the efforts may be made to rebuild the homes ruined due to flood under the Pradhan Mantri Awas Yojana (PMAY).

....(Interruptions)

[English]

HON. CHAIRPERSON: The House stands adjourned to meet again at 4 P.M.

14.05 hrs

The Lok Sabha then adjourned till Sixteen of the Clock.

16.00 hrs

The Lok Sabha re-assembled at One Minute past Sixteen of the Clock.

(Shrimati Rama Devi in the Chair)

....(Interruptions)

16.01 hrs.

At this stage, Shri Gurjeet singh Auja, Sushri Mahua Moitra and some other hon.

Members came and stood on the floor near the Table.

....(Interruptions)

[Translation]

HON. CHAIRPERSON: Secretary General.

....(Interruptions)

16.02 hrs

**MESSAGES FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA***

SECRETARY-GENERAL: Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 4th August, 2021 agreed without any amendment to the Airports Economic Regulatory Authority of India (Amendment) Bill, 2021, which was passed by the Lok Sabha at its sitting held on the 29th July, 2021.”
 - (ii) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021, which has been passed by the Rajya Sabha at its sitting held on the 5th August, 2021.”
2. Sir, I lay on the Table the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021, as passed by Rajya Sabha on the 5th August, 2021.

... (*Interruptions*)

* Laid on the Table.

[Translation]

HON. CHAIRPERSON: It's ok, you have fulfilled your duty. The people must be watching all of you, and wondering about the decorum in the House proceedings.

....(Interruptions)

HON. CHAIRPERSON: Ok, please take your seats. Take your seat for a while and let the House run.

....(Interruptions)

HON. CHAIRPERSON: The House is adjourned till five o'clock, take rest.

....(Interruptions)

HON. CHAIRPERSON: The House is adjourned till five o'clock, you may go.

....(Interruptions)

16.04 hrs

The Lok Sabha then adjourned till Seventeen of the Clock.

[English]

17.00 hrs

The Lok Sabha re-assembled at Seventeen of the Clock.

(Shrimati Rama Devi *in the Chair*)

....(*Interruptions*)

17.01 hrs

At this stage, Shri Gurjeet Singh Aujla, Shrimati Satabdi Roy Banerjee, Shrimati Harsimrat Kaur Badal and some other hon. Members came and stood on the floor near the Table.

....(*Interruptions*)

17.02 hrs

GOVERNMENT BILLS – IntroducedContd.

(ii) Taxation Laws (Amendment) Bill, 2021*

HON. CHAIRPERSON: Item No. 22A

Hon. Minister of Finance.

....(*Interruptions*)

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961 and the Finance Act, 2012.

....(*Interruptions*)

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 05.08.2021.

[Translation]

HON. CHAIRPERSON: The motion was moved:

“that leave be granted to introduce the Bill to further amend the Income Tax Act, 1961 and Finance Act, 2012.”

....(*Interruptions*)

[English]

HON. CHAIRPERSON: Shri Adhir Ranjan Chowdhury ji.

....(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, it is astounding to note that this House has set a record by passing each and every Bill in a span of only seven minutes. It clearly indicates an outrageous onslaught on the parliamentary democracy. *[Translation]*(*Interruptions*) We have demanded not much. We have demanded that a small discussion may be held on Pegasus Spyware issue.

HON. CHAIRPERSON: Adhir Ranjan ji, please listen. If you want to speak on the introduction of the Bill, you may speak.

....(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Our demand is justified but the government is trying to prove it illegitimate.(*Interruptions*) Our demand is justified. Today all of a sudden supplementary was introduced without consulting and informing(*Interruptions*)

[English]

HON'BLE CHAIRPERSON: Shri N. K. Premachandran ji.

....(Interruptions)

SHRI N. K. PREMACHANDRAN (KOLLAM): Madam Chairperson, I fully support Adhir Ranjan ji. We are all ready for discussion. Introduction of a Bill of this nature, as a Supplementary List of Business, is not proper.

I fully support our leader, Adhir Ranjan ji that we are ready for discussing the Pegasus issue*(Interruptions)*

[Translation]

HON. CHAIRPERSON: The question is:

“That leave be granted to introduce the Bill further to amend the Income Tax Act, 1961 and the Finance Act, 2012.”

The motion was adopted.

[English]

SHRIMATI NIRMALA SITHARAMAN: Madam, I introduce* the Bill.

*Introduced with the recommendation of the President

[Translation]

HON. CHAIRPERSON: Hon. Members, I would like to tell all of you that you kept on making uproar in the House and did not transact any business.

....(Interruptions)

HON. CHAIRPERSON: You did not do any work. I am sorry to say that. I am telling you that you have come here to serve the people. You should do the work for the people. You have to do the work for the people who have elected you.

....(Interruptions)

HON. CHAIRPERSON: The House now stands adjourned till Eleven of the Clock on Friday, August 6, 2021.

17.03 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 6,
2021/Sravana 15, 1943 (Saka)*

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